



2025:DHC:5685-DB



\$~145

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 4343/2025 & CM APPL. 20072/2025, CM APPL.  
25168/2025

EX HAV (GD) JAG MOHAN .....Petitioner  
Through: Ms. Pallavi Awasthi, Adv.

versus

UNION OF INDIA & ORS. ....Respondents  
Through: Mr. Abhishek Saket, SPCG  
with Mr. Aakash, GP, Mr. Manish  
Madhukar, Mr. Abhigyan and Ms. Reya  
Paul, Advs. for UOI

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**  
**15.07.2025**

%

1. After some hearing, Ms. Pallavi Awasthi, learned Counsel for the petitioners, seeks leave to withdraw this petition with liberty to move the appropriate forum.
2. Leave and liberty is granted as aforesaid.
3. The petition is dismissed as withdrawn.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**JULY 15, 2025/dsn**